

**IN THE HIGH COURT OF DELHI AT NEW DELHI**F. No. 48-D/Sty./DA-1A/DHC/No. 21981Dated: 19-11-24.

From:-

The Registrar General  
High Court of Delhi  
New Delhi.

To:-

(On the website of Delhi High Court)

**SUB.:- NOTICE INVITING SEALED QUOTATIONS FOR PURCHASE OF LAMY SAFARI FOUNTAIN PEN AND ITS ACCESSORIES FOR THE USE OF HON'BLE JUDGES OF THIS COURT AS PER DETAILS GIVEN BELOW:****(WITH VALIDITY OF RATES FOR A PERIOD OF 180 DAYS MINIMUM.)**

Having revoked the earlier Tender Notice bearing F. No. 48-D/Sty./DA-01/DHC/No. 20520 dated 23.10.2024, this Court invites fresh quotation(s) from interested firms/vendors (based in Delhi/ NCR Region) for supply of the goods captioned above.

| S.No.                                                                                                                                                                                         | Required Goods                                                                                                                                           | Quantity       |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------|----------------|
| 1                                                                                                                                                                                             | LAMY SAFARI FOUNTAIN PEN IN DIFFERENT BODY COLORS AND NIB (SIZE VIZ.: 'F', 'EF', 'LH', 'M' or 'B') WITH INITIAL ORIGINAL INK CARTRIDGE AND CONVERTER Z28 | 35 (Approx.) * |
| * The quantity may vary at the time of actual purchase<br>• The body colour and Nib size required with the Lamy Safari Fountain Pen will be intimated at the time of awarding purchase order. |                                                                                                                                                          |                |

**[PLEASE READ THE TERMS AND CONDITIONS OF THE NOTICE CAREFULLY.]**

This Court intends to purchase the stationery item captioned above. Interested firms/vendors (**Based in Delhi/NCR Region only**) are, therefore, requested to submit their respective quotation and other documents along with EMD of ₹5,000/- (returnable without interest), by way of DD/Bankers' Cheque/Managers' Cheque drawn in favour of "Registrar General, High Court of Delhi, New Delhi", to be sent in a **sealed/closed** envelope to the **Administrative Officer (Judicial), Stationery Branch, Room No. 512, 5<sup>th</sup> Floor, Administration Block, High Court of Delhi, New Delhi.**

THE LAST DATE FOR SUBMISSION OF SEALED QUOTATION IS 03.12.2024, TILL 17:30 HRS.

**NOTE:** *No employee of this Court or his/her dependent family members be involved in the instant tender process in contravention of the requirement/provisions contained in Central Civil Services (Conduct) Rules, 1964.*

**The Terms & Conditions of the notice are as under:-****(A) SUBMISSION OF QUOTATION**

1. The sealed/closed envelope containing the offer of quotation shall be super-scribed as under:

|                                                                                            |
|--------------------------------------------------------------------------------------------|
| <b>THE REGISTRAR GENERAL<br/>HIGH COURT OF DELHI<br/>NEW DELHI<br/>(STATIONERY BRANCH)</b> |
| F. NO. 48-D/STY./DA-1A/DHC/NO. <u>21981</u> DATED <u>19.11.2024</u>                        |
| <b>SUB: QUOTATION FOR SUPPLY OF LAMY SAFARI<br/>FOUNTAIN PEN AND ITS ACCESSORIES</b>       |
| <b>DUE DATE <u>03.12.2024</u></b>                                                          |

2. The sealed/closed envelope must contain the following:

- a) EMD of ₹5,000/- by way of DD/Bankers' Cheque/Managers' Cheque drawn in favour of "Registrar General, High Court of Delhi, New Delhi"  
(No request for waiver of submission of EMD will be entertained)
- b) Annexure 'A' i.e. Price Bid duly filled in/signed/stamped.
- c) Annexure 'B' i.e. undertaking duly filled in/signed/stamped.
- d) Copy of GST Registration Certificate, if the firm/vendor is registered under GST Act.

NOTE: The firms/vendors offering net rate claiming that they are mandatorily not required to be registered under the GST Act shall not mention tax rate/amount and submit the 'net rates' only in their Price bid.

- e) Annexure 'C' i.e. duly notarized affidavit in original by those who are claiming exemption from registration under GST Act and offering net rates only with supporting documents viz. copy of the latest notification issued by Govt. of India/Govt. of NCT of Delhi duly attested under the seal of the firm. Turnover certificate issued by the Chartered Accountant for the Financial Year 2022-23.

[NOTE: ALL THE DOCUMENTS PLACED IN THE SEALED/CLOSED ENVELOPE SHALL BE DULY PAGINATED.]

**(B) OPENING OF SEALED QUOTATIONS AND AWARD OF PURCHASE ORDER**

1. An independent Officer nominated by the competent authority shall open the sealed quotations received from all the participating firm/vendors to process the matter further.
2. The purchase order shall be awarded to the eligible firm/vendor fulfilling all requirement of the notice and offering the L-1 rates. If the selected firm/vendor fails to make the supply within 21 days, the EMD is liable to be forfeited.
3. Once the tender is awarded to successful firm/vendor, such firm/vendor is bound to ensure before delivery that manufacturing/packaging date of supplied items are not older than one year.
4. The successful firm/vendor is also bound to impart the onsite training to the Court staff about the usage of Lamy Safari Fountain pen and its accessories. The successful firm/vendor shall also be bound to nominate one of its representatives as SPOC (Single Point of Contact) with dedicated mobile number regarding after sales support.
5. All the firm(s)/vendor(s) interested to participate in the instant tender shall bear in mind before participating that the required items are for the use of Hon'ble Judges, hence any concern about quality, manufacturing defects are to be addressed in prompt manner to avoid any inconvenience.
6. EMD of all the firms/vendors except L-1 eligible firms/vendors will be returned without interest after award of purchase order. The EMD of successful bidder will be returned only after supply of total goods and its acceptance in Stationery Store of High Court of Delhi.

**(C) SUPPLY OF GOODS IN THE STATIONERY STORE OF THIS COURT**

- 1 The selected firm/vendor shall be bound to supply the goods within **15 days** from the date of issuance of Purchase Order, failing which the Purchase Order shall be deemed to be cancelled unless sufficient cause is communicated (supported by documentary proof) for such delay.
- 2 In case the Purchase Order awarded to L-1 firm is cancelled due to non-supply of goods within the stipulated period, the purchase order will be awarded to the next eligible L-2 vendor/firm.

- 3 The acceptance of the supplied goods in the Stationery Store of Delhi High Court will be subject to codal formalities viz., inspection of the supplied goods by an independent Officer nominated for the purpose.
- 4 If the supplied goods are found defective or not found in conformity with the purchase order, the firm will be held liable to take back the entire supply immediately at its own cost; and supply the articles afresh, after removal of the defects within a period of three days. The goods so supplied afresh after removal of the defects, shall again be inspected by the nominated independent Officer of this Court.

**(D) REASONS FOR REJECTION OF BIDS**

1. Validity of rates for a period **less than 180 days** from the last date of submission of Bids.
2. Bids received after due date.
3. Submission of more than one bid.
4. Bid(s) related to some other item(s) not related to instant requirement.
5. Any interlineations, erasure or correction in the specification/offered rate, which renders the whole process doubtful or ambiguous.
6. Bids in the format other than the prescribed one.
7. Non submission of required documents or submitting incomplete documents.
8. Non-mentioning of subject and due date on the envelope as referred to above.
9. Any other ambiguity in submission of bid or any unreasonable condition.
10. Bids received unsigned.
11. Conditional Bids.
12. Bids received without EMD

**(E) THE FIRMS/VENDORS MAY BE BLACKLISTED FOR THE FOLLOWING REASONS**

1. Withdrawal or attempt to revise the Price bid on any ground after opening of the same.
2. Non supply of goods within 21 days of the issuance of Purchase Order as referred to above.
3. Not obeying the validity of rates offered for 180 days.
4. Any other default in fulfilling the contractual obligations by the firm/vendor.

**(F) FINALITY OF DECISION OF THE COMPETENT AUTHORITY**

The decision of the competent authority shall be final & binding on all the participants in the instant process.

This Court reserves the right to modify/amend the notice /Terms and Conditions of the Notice at a later stage and also to increase or decrease the quantity depending on the requirement. This Court also reserves the right to award the supply fully or partly to different firm(s)/vendor(s).

This Court also reserves the right to reject any of the bids or all the bids or quash the whole process without assigning any reasons. Any step taken by the competent authority to safeguard the interest of this Court shall be final and binding on all participants.

Yours truly,



(Mona Gosain)  
Joint Registrar (Stationery)  
for Registrar General

**CC to:** PA to Registrar (IT), with the request to get the above Notice uploaded on the official website of High Court of Delhi.

As directed may be uploaded,

As per (IT cell)

SA 19/11/2024

MALIK

PA to Registrar (IT)

19/11/2024

F. No. 48-D/Sty./DA-1A/DHC/No. 21981

Dated: 19.11.2024

**SUB.:- NOTICE INVITING SEALED QUOTATIONS FOR SUPPLY OF LAMY SAFARI FOUNTAIN PEN AND ITS ACCESSORIES****Annexure - 'A'**

Name of the firm: \_\_\_\_\_

Address of the Firm: \_\_\_\_\_

Name of the person (authorized to sign the bid document) \_\_\_\_\_

Contact No.: \_\_\_\_\_ Email Address: \_\_\_\_\_

**PRICE BID PROFORMA TO BE USED BY THE FIRM/VENDOR OFFERING THEIR RATE WITH GST**

| Description of product                                                                                                                                   | Price offered for one Unit (excluding taxes) (in ₹ ) | Tax Rate applicable at one unit (Please mention %age) | Undertaking furnished (Yes/No) | Validity of Rates being offered (180 days or above) | Remarks, if any |
|----------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------|-------------------------------------------------------|--------------------------------|-----------------------------------------------------|-----------------|
| LAMY SAFARI FOUNTAIN PEN IN DIFFERENT BODY COLORS AND NIB (SIZE VIZ.: 'F', 'EF', 'LH', 'M' OR 'B') WITH INITIAL ORIGINAL INK CARTRIDGE AND CONVERTER Z28 |                                                      |                                                       |                                |                                                     |                 |
| Please mention the Warranty period of the product(s)                                                                                                     |                                                      |                                                       |                                |                                                     |                 |

**-OR-****PRICE BID PROFORMA TO BE USED BY THE FIRM/VENDOR OFFERING THEIR RATE WITHOUT GST AND CLAIMING EXEMPTION FROM REGISTRATION UNDER GST ACT**

| Description of product                                                                                                                                   | Net price offered for one Unit (without GST) | Undertaking furnished (Yes/No) | Validity of Rates being offered (180 days or above) | Remarks, if any |
|----------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------|--------------------------------|-----------------------------------------------------|-----------------|
| LAMY SAFARI FOUNTAIN PEN IN DIFFERENT BODY COLORS AND NIB (SIZE VIZ.: 'F', 'EF', 'LH', 'M' OR 'B') WITH INITIAL ORIGINAL INK CARTRIDGE AND CONVERTER Z28 |                                              |                                |                                                     |                 |
| Please mention the Warranty period of the product(s)                                                                                                     |                                              |                                |                                                     |                 |

**DETAILS OF EMD:**

NAME OF THE BANK: \_\_\_\_\_

INSTRUMENT NO.: \_\_\_\_\_

DATE: \_\_\_\_\_

Signature of the authorised  
Signatory of the firm/company/organization  
Official Stamp/Seal

Date:-  
Place:-

F. No. 48-D/Sty./DA-1A/DHC/No. 21981

Dated: 19.11.2024

**SUB.:- NOTICE INVITING SEALED QUOTATIONS FOR SUPPLY OF LAMY SAFARI FOUNTAIN PEN AND ITS ACCESSORIES****Annexure – 'B'****UNDERTAKING**

I/we undertake that the firm (**name of the firm**) \_\_\_\_\_ or its Partner/Director/Proprietor (name of owner(s)) \_\_\_\_\_ has not been blacklisted/banned and their Business dealing with the Central/State Government/Public Sector Undertaking/Autonomous Bodies has/have not been banned/terminated on account of poor performance/conduct.

I/we also undertake that all the terms and conditions of the instant Notice are acceptable to me/us.

I/we also undertake that the supplied item(s) if not found in conformity with the Purchase Order or any other distortion, the whole supply will be taken back immediately at the cost of the firm/proprietor with replacement of goods within 3 days.

I/we further undertake that I/we have confirmed and correctly applied the HSN Code of the required item and its corresponding applicable GST rate as on date with sole responsibility. Any change in tax rate subsequently to quotation will immediately be informed to the Stationery Branch, High Court of Delhi.

*(Strike out in case the firm/vendor is claiming exemption from GST & offering net rates.)*

Signature of the authorized  
Signatory of the firm/company/organization  
Official Stamp/Seal

Date:-

Place:-

F. No. 48-D/Sty./DA-1A/DHC/No. 21981

Dated: 19.11.2024

[ON Rs.10/- NON-JUDICIAL STAMP PAPER DULY NOTARIZED BY NOTARY PUBLIC  
AFFIXING Rs. 5/- NOTARIAL STAMP TO BE PRODUCED ONLY BY THE  
FIRMS/VENDORS CLAIMING EXEMPTION FROM REGISTRATION UNDER GST  
ACT]

Annexure – 'C'AFFIDAVIT

I, \_\_\_\_\_ S/D/W/ of Sh./Smt. \_\_\_\_\_  
resident of \_\_\_\_\_ in the capacity  
of \_\_\_\_\_ M/s. \_\_\_\_\_ having its Registered  
office/office at \_\_\_\_\_ do hereby  
solemnly affirm and declare as under:-

1. That the Turnover of M/s. \_\_\_\_\_ was less than Rupees 40 Lakh in financial year i.e. 2023-2024.
2. That M/s. \_\_\_\_\_ is exclusively engaged in supply of Goods in Delhi/NCR Region and not making any inter-state supplies elsewhere.
3. That the turnover of M/s. \_\_\_\_\_ has not crossed the 'threshold exemption limit' of the turnover of Rupees 40 Lakh, in the current financial year 2024-25.
4. That I undertake that at the point of time the turnover of the firm crossing the present threshold exemption limit of Rupees 40 Lakh or any other limit fixed by Authorities, the firm will be registered under GST Act and comply with the provisions mentioned in the GST Act.
5. That the firm is claiming exemption to be registered under GST Act, hence not mentioning GST rate percentage in the financial bid.
6. That M/s. \_\_\_\_\_ will claim only the NET price exclusive of GST with sole responsibility, if declared eligible in the instant process.

**DEPONENT**VERIFICATION

Verified at \_\_\_\_\_ on this \_\_\_\_\_ day of \_\_\_\_\_, 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and that nothing material has been concealed there from.

**DEPONENT**